

CENTRAL ADMINISTRATIVE TRIBUNAL

ALLAHABAD BENCH

THIS THE 16TH DAY OF NOVEMBER, 1999

Original Application No.1358 of 1999

CORAM:

HON.MR.L.HMINGLIANA, MEMBER(A)

HON.MR.RAFIQ UDDIN, MEMBER(J)

Ravi pratap Singh, S/o Shri Nahar Singh
R/o village Bardiha Dalpat,
Post office Bardiha Parasuram,
District Deoria.

... . . Applicant

(By Adv: Shri J.P.Mishra)

Versus

1. Government of India through
Deputy Director Establishment,
Railway Board, Railway bhawan,
New Delhi.
2. Joint Director(Establishment) Welfare,
Railway Board, Rail Bhawan,
New Delhi.
3. The Mahaprabandhak(Karmik)
North-Eastern Railway,
GoraKHPUR.
- \$. President, Railway Recruitment Board,
North Eastern Railway, Gorakhpur.

... . . Respondents

O R D E R(Oral)

(By Hon.Mr.L.Hmingliana, Member(A))

The applicant was admitted into Railway Vocational Course in 1991-92 and he passed the course in 1998-99 and his grievance is that he has not been given employment as per the prospectus of the course. The learned counsel states that it was because of the Railway Authorities ~~no~~ insist upon passing out of the course within two years, where as the applicant took five years to pass the course. He has drawn our attention to the representations made by him, the first on 7.2.99 and the second on 7.7.99 and again on 2.9.99 and 13.9.99.

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2. The original application is disposed of with the direction to the respondents to consider the representations made by the applicant and take suitable action and inform the applicant within six months.

R. Jayamandan
MEMBER (J)

H. Chandra
MEMBER (A)

Dated: 16.11.1999

Uv/